

consideration of Government to be included in the Sixth Five Year Plan; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The new lines and gauge conversion projects to be included in the Sixth Five Year Plan have not yet been finalised. Surveys for the following projects in Madhya Pradesh have however, been carried out in recent years and they will be considered while finalising the 6th Five Year Plan:

- (1) Dhalli-Rajahara-Jagdapur.
- (2) Satna-Rewa-Beohari.
- (3) Mahoba-Khujarahi.
- (4) Indore-Mhow.
- (5) Ranchi-Korba.
- (6) Ratlam-Banswara.
- (7) Conversion of Raipur-Dhamtari narrow gauge line into broad gauge.

Ahmedabad-Gandhinagar B. G. Railway Line

3645. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the fact that the newly constructed and completed Ahmedabad-Gandhinagar Broad Gauge Railway line is not picking up passenger-traffic;

(b) if so, reasons thereof and the steps being taken to improve the situation;

(c) whether Government have received any requests and representations from the concerned people about setting up of railway stations on the way from Ahmedabad to Gandhinagar; and

(d) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Longer journey time and more fare by rail as compared to Bus services besides Bus services are also more frequent and run from the heart of the city.

(c) Yes.

(d) Opening of a station at Uvarsad village between Gandhinagar and Kadiyar stations is not operationally justified.

Nationality of Mrs. Sonia Gandhi, Director of Maruti Companies

3646. SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that Mrs. Sonia Gandhi, wife of Shri Rajiv Gandhi, who has been the Director and Managing Director of Maruti Technical and Maruti Heavy Vehicles and shareholder of Maruti Companies, has declared her nationality as 'Italian'.

(b) if so, whether she had taken permission from the concerned authorities to become the Director of these companies and to make necessary investments in India; and

(c) whether Government propose to make inquiry into it?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) In some of the statutory returns filed with the Registrar of Companies Delhi and Haryana, Maruti Heavy Vehicles Private Limited and Maruti Technical Service Private Limited have shown the nationality of Mrs. Sonia Gandhi as Italian.

(b) Appointment of Mrs. Sonia Gandhi as Director or Managing Director of Maruti Heavy Vehicles Private Limited and Maruti Technical Services Private Limited did not require the approval of the Central Government under the provisions of the Companies Act, 1956 since these companies are private limited companies. According to the information furnished by the Ministry of Finance (Department of Economic Affairs). Mrs.